

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

STARRED QUESTION NO:158

ANSWERED ON:16.08.2013

QUALITY OF MILK

Gulshan Smt. Paramjit Kaur;Nirupam Shri Sanjay Brijkishorilal

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether sale and supply of adulterated/pesticide milk and food v items are posing serious health hazards to the people;
- (b) if so, whether as per a recent survey conducted by the Food Safety Standard Authority of India (FSSAI), majority of samples of milk supplied across the country failed to meet the food safety and standard norms;
- (c) if so, the details and the outcome of the survey and the number of cases registered/persons convicted for adulteration in milk and other food items during each of the last three years and the current year, State/UT-wise;
- (d) the system put in place by the Government to test/examine adulteration in milk and the assistance being provided by the Government to strengthen them; and
- (e) the steps taken/being taken by the Government to ensure the supply of milk and other food items to the people as per the standards set by the FSSAI?

Answer

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a)to (e): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO LOK SABHA STARRED QUESTION NO. 158 FOR 16 AUGUST, 2013

(a)to(c) : The Food Safety and Standards Act, 2006, Rules and Regulations made thereunder have been implemented throughout the country with effect from 5th August, 2011. Safety standards of food items including milk and milk products have been notified and are enforced by the State Food Safety Departments in order to ensure availability of safe and wholesome food in the country. In the National Survey on Milk Adulteration 2011 (snap shot survey), conducted by the Food Safety and Standards Authority of India (FSSAI) to ascertain the quality of milk and to identify different types of adulteration in the liquid milk throughout the country, 68.4% samples were found to be non-conforming to Food Safety and Standards Regulations, 2011. State-wise details showing the number of cases registered and the number of convictions made from 2010 onwards, are annexed.

(d)&(e): Enforcement of the provisions of the Food Safety and Standards Regulations, 2011, is being done through the State Food Safety Departments. Samples of food items including milk are drawn by the State Food Safety Officers and sent to the designated food testing laboratories. Modernization/upgradation of food testing laboratories is a continuous process. The Commissioners of Food Safety in States / Union Territories are empowered to take remedial measures under Food Safety & Standards Act and Rules & Regulations made thereunder. FSSAI has already issued advisory to Food Safety Commissioners of States/ UTs to maintain standards of milk. The Commissioners of Food Safety in States and Union Territories have also been advised to take appropriate measures under the Food Safety Standards Act and Rules & Regulations made thereunder. Further, random samples of various food samples including milk are drawn regularly by State/U.T Governments and action is taken against the offenders in case samples are found to be not conforming to the provisions of the FSS Act and Regulations made thereunder..